

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Crl.)...../2002

(From the judgement and order dated 20/03/2002 in CRLP 381/02  
of The HIGH COURT OF A.P AT HYDERABAD)

DILAWAR KHAN & ORS.

Petitioner (s)

VERSUS

STATE OF A.P.

Respondent (s)

( With Crl.M.P. No 4888/2002 Appln. for exemption from surrendering )

Date : 26/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s)

Mr. Irshad Ahmad,Adv.  
Mr. C.M. Khan,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Learned counsel for the petitioner submits  
that some time may be granted to the petitioner to  
surrender. We grant two weeks' time to the petitioner  
to surrender and submit proof of surrender.

.SP1

(Ganga Thakur)  
P.S.to Registrar

(Prem Prakash)  
Court Master